

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

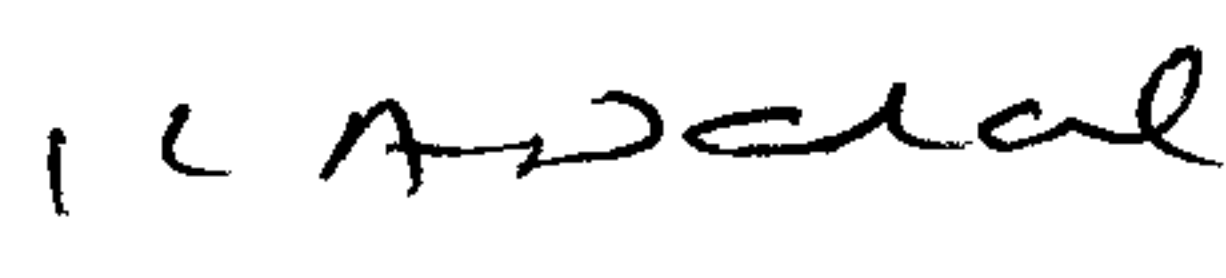
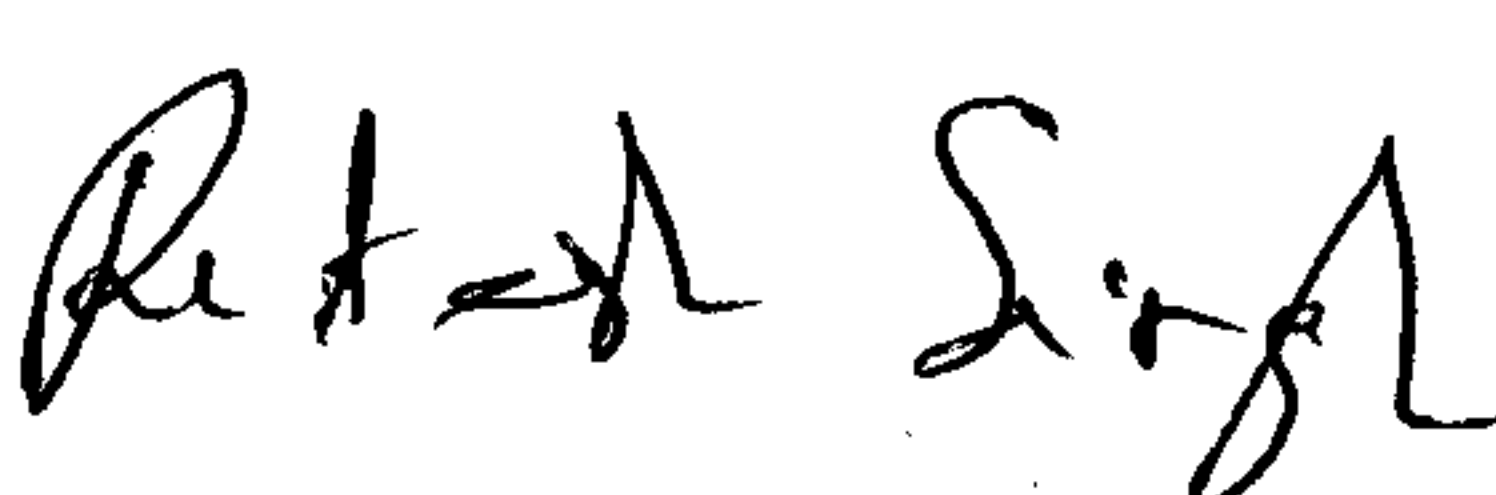
TP No. 119/2016  
in C.P. No. 23/397-398/NCLT/AHM/2015

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2019**

Name of the Company: Dhiren Pratapmal Bhandari  
V/s.  
DB Shapriya Construction Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNJAL DALAL	PCS	Resp. 2	
2.	RITESH SINGH	ADVOCATE	Resp 4	

**ORDER**


The Respondents are represented through their respective Learned Counsel(s).

Learned Lawyer appearing on behalf of the Respondent no. 4 requested for some time to file reply.

The Prayer is allowed.

The Respondent no. 4 to file its objections within **two** weeks by serving an advance copy to the petitioner.

List the matter on 11.04.2019

  
**MANORAMA KUMARI**  
**MEMBER (JUDICIAL)**  
Dated this the 4th day of February, 2019.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER (JUDICIAL)**